

IN THE INCOME TAX APPELLATE TRIBUNAL “J (SMC)” BENCH, MUMBAI

BEFORE SHRI SAKTIJIT DEY, VP AND
SHRI MAKARAND VASANT MAHADEOKAR, AM

ITA No. 669/Mum/2026
(Assessment Year: 2017-18)

Padmakar Bhiwaji Deshpande 2203, Queens B Pride Palms, Opp. Bayer Compound, Kolshet Road, Thane-400 607	Vs.	Income Tax Officer-42(3)(1) Kautiliya Bhavan, Mumbai-400 051
PAN/GIR No. ACCPD 2541 D		
(Appellant)	:	(Respondent)
Appellant by	:	Shri Meet Dangarwala
Respondent by	:	Shri Krishna Kumar, Sr. DR
Date of Hearing	:	06.03.2026
Date of Pronouncement	:	06.03.2026

ORDER

Per Saktijit Dey, VP:

This is an appeal by the assessee against order dated 29.11.2025 of first appellate authority, pertaining to assessment year (A.Y.) 2017-18.

2. The assessee has filed an application dated 02.03.2026, seeking permission to withdraw the appeal. The contents of the said letter are as under:

Sub: Withdrawal of Appeal

We refer to the captioned Appeal No 669/MUM/2026 slated for hearing on 10 March 2026.

We wish to inform you that this appeal has erroneously filed in duplicate and the appellant wishes to withdraw this appeal.

The appeal will pursue the original appeal filed bearing ITA 289/MUM/2026.

Inconvenience caused is deeply regretted.

Thanking you,

Yours faithfully.

Padmakar Bhiwaji Deshpande
Sd/-
(Appellant)

3. The learned Departmental Representative (ld. DR for short) for the Revenue has no objection to the assessee's prayer.
4. In view of the aforesaid, we are inclined to permit the assessee to withdraw the present appeal. Accordingly, the appeal is dismissed as withdrawn.
5. In the result, the appeal is dismissed.

Order pronounced in the open court on 06.03.2026

Sd/-

(Makarand V. Mahadeokar)
Accountant Member

Sd/-

(Saktijit Dey)
Vice President

Mumbai; Dated : 06.03.2026

Roshani, Sr. PS

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent
3. The CIT(A)
4. CIT - concerned
5. DR, ITAT, Mumbai
6. Guard File

BY ORDER,

(Dy./Asstt. Registrar)
ITAT, Mumbai